

IN THE NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI BENCH (COURT – II)

Item No. 228
(IB)-79/ND/2021

IA-101/2024, IA-5799/2023, IA-4030/2023

IN THE MATTER OF:

Mansfield Cable Company Ltd. (Through IRP) ... Applicant

Versus

Mansfield Power & Infrastructure Pvt. Ltd. ... Respondent

Under Section: 9 of IBC, 2016

Order delivered on 24.04.2024

CORAM:

SH. ASHOK KUMAR BHARDWAJ
HON'BLE MEMBER (J)

SH. SUBRATA KUMAR DASH
HON'BLE MEMBER (T)

PRESENT:

For the Applicant : Adv. Naveen Kumar, in IA/4030/2023
Adv. Vardhman Kaushik, Adv. Sanjana
Mehrotra, Adv. Rudra Raut, in IA/101/2024

For the Respondent : Adv. Vardhman Kaushik, Adv. Sanjana
Mehrotra, Adv. Rudra Raut, for R-1 to R-3 in
IA/5799/2023

For the RP : Adv. Abhishek Anand, Adv. Karan Kohli, Adv.
Kashish Rehan,

Hearing Through: VC and Physical (Hybrid) Mode

ORDER

It is already 05 pm. Let the matter be listed on 28.05.2024.

In the meantime, it will be open to parties to complete the pleadings qua the pending applications.

Sd/-
(SUBRATA KUMAR DASH)
MEMBER (T)

Sd/-
(ASHOK KUMAR BHARDWAJ)
MEMBER (J)